

ITEM NO.701

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.451/2019

SITA SOREN

Appellant(s)

VERSUS

UNION OF INDIA

Respondent(s)

(With APPLN.(s) FOR INTERVENTION/IMPLEADMENT)

Date : 05-10-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE MANOJ MISRA

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Mr. Dipanshu Krishnan, Adv.  
Mr. Gauravjit Singh Patwalia, Adv.  
Mr. Manan Daga, Adv.  
Ms. Samradhi Srivastava, Adv.  
Mr. Gaurav Agrawal, AOR

For Appellant(s)

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**Intervenors/Impleaders**

**IA 193363/2023**

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Ms. Aditi Gupta, Adv.  
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Mr. Rishabh Shukla, Adv.

**IA 201690/2023**

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Mr. Zubair, Adv.  
Mr. Vikash, Adv.  
Dr. Dhruv Mishra, Adv.  
Mr. Mohd Faiz, Adv.  
Ms. Shivangi, Adv.

CrLMP 21245/2014 Mr. Rameshwar Prasad Goyal, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 We have heard Mr Raju Ramachandran, senior counsel appearing on behalf of the appellant, Mr P S Patwalia, *amicus curiae*, Mr Gopal Sankaranarayanan, senior counsel, Mr Vijay Hansaria, senior counsel, Ms Sneha Kalita, Dr Vivek Sharma, Mr Abhimanyu Bhandari, Ms Kavya Jhavar, counsel, appearing on behalf of the intervenor(s)/impleador(s) and Mr R Venkataramani, Attorney General for India and Mr Tushar Mehta, Solicitor General appearing on behalf of the Union of India.
- 2 Arguments concluded.
- 3 Judgment reserved.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**